SHRI DINEN BHATTACHARYA: In the reply given by the hon. Minister he has stated that the NTC mills in West Bengal have incurred a loss of Rs. 57 lakhs in the month of July. May I know whether it is a fact that in most of the mills in West Bengal as in Madhya Pradesh, during the previous regime, thousands of workers were given employment by the Congress Ministers and those workers have still no work. Are you going to...

AN HON. MEMBER: This is irrelevant.

SHRI DINEN BHATTACHARYA: Why irrelevant? All goonda elements have been appointed there. I am making this statement with a full sense of responsibility. If any one wants to challenge, come to me, I will show you. Are you going to institute an inquiry into the working conditions in West Bengal? If you go to any mill, you will find that there is no cotton, no raw material and the managements were connected with the previous Government. Are you going to institute an inquiry by an impartial agency or by your Government?

SHRI GEORGE FERNANDES: I have no evidence in my possession; nor has anyone ever made this charge so far that workers have been recruited for political considerations in the NTC Mills in West Bengal.

In so far as the Hon. Member's suggestion about an enquiry into the working of the NTC Mills is concerned, I have set up a Committee of Trade Unionist representatives of Central organisations. I have set up the Committee of Trade Unionist representatives to investigate and report on the working of all the NTC Mills in the country, including the West Bengal NTC Mills. I have also told the Textile Trade Union leaders of West Bengal that if they wish to constitute a special Task Force to study the working of the NTC Mills in West Bengal and come forward with any recommendations that would enable us to run the mills profitably, I will accept the recommendations. (*Interruptions*).

श्री उपसेन : माननीय उपाध्यक्ष महोदय, माननीय हुकम चन्द कछवाय जी ने मध्य प्रदेश के एन टी सी के गड़बड़ घोटाले के बारे में अभी हाल में प्रेस में एक बयान दिया था, मैं माननीय मन्त्री जी का स्पष्ट उत्तर चाहता हूं क्या उनका ध्यान कछवाय जी के उस स्पष्ट वक्तव्य की ओर गया है ? यदि हां, तो उनकी क्या प्रतिक्रिया है ?

श्री जार्ज फर्नान्डीस : उपाध्यक्ष महोदय, माननीय सदस्य कछवाय जी का बयान हमने देखा है जो पिछली फरवरी और उसके बाद मई में आया था, जिसमें कहा गया है कि मध्य प्रदेश के एन टी सी में बहुत गड़बड़ घोटाला है, उसके लिए वहां के चेयरमैन जिम्मेदार हैं और उसके लिए उद्योग मंत्री भी जिम्मेदार हैं। उद्योग मंत्री को, कछवाय जी के अनुसार, वहां के चेयरमैन एक लाख रुपया घूस भी देते हैं। यह बात उन्होंने अपने बयान में कही है। हमने इस मामले को प्रधान मंत्री के पास भेज दिया और कहा आप इस की जांच करावायें। प्रधान मंत्री जी ने उस पर जांच करके कह दिया कि यह बिल्कुल निराधार है। हमने इस मामले को ला मिनिस्टर के पास भेजा है ताकि इसमें जो भी कानूनी कार्यवाही होनी है वह हो जाये। मैं श्री दीनेन भट्टाचार्य और श्री हुकम चन्द कछवाय जी से इतना ही कहूंगा कि इस सदन के किन्हीं भी सदस्यों की एक कमेटी बनावें और इस मामले की जांच करावायें और अगर इसमें से एक शब्द भी सच निकले तो मैं राजनीतिक जीवन से हट जाऊंगा वरना जो आरोप लगाने वाले हैं वे क्षमा मांगें—मैं उन और किसी चीज की अपेक्षा नहीं करूंगा

Notifications of tribal areas in Andhra Pradesh

*513. SHRI G. NARASIMHA REDDY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that there are a good number of villages in

Andhra Pradesh where tribal population is more than 50 per cent and they are not notified as scheduled areas;

(b) whether it is also a fact that there are a good number of villages in Andhra Pradesh where Tribal population is less than 50 per cent and in some villages there is negligible tribal population and yet they all have been declared as scheduled areas; and

(c) if so, the reaction of Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) and (b). There are villages with more than 50 per cent tribal population outside the Schedule Areas of Andhra Pradesh, and also villages with less than 50 per cent tribal concentration within the Scheduled Areas.

(c) The Government of India are of the view that, by and large, only compact areas with more than 50 per cent tribal population should be scheduled.

SHRI G. NARASIMHA REDDY: Is it a fact that the Andhra Pradesh Government has recommended to the Government of India that all the villages which have a tribal population of more than 50 per cent may be declared as scheduled areas and villages where there is less than 25 per cent of tribal population but which have already been declared as scheduled, may be de-scheduled? If this is so, what action has the Government of India taken on the recommendation of the Andhra Pradesh Government?

SHRI DHANIK LAL MANDAL: No Sir, we have not got any such proposal, we are awaiting such a proposal.

SHRI G. NARASIMHA REDDY: In the answer, it is said:

"(c) The Government of India are of the view that, by and large, only compact areas with more than 50 per cent tribal population should be scheduled."

This being so, what action is the Government of India going to take in regard to villages where the tribal population is less than 50 per cent but which are already declared as scheduled areas? Are they going to de-schedule these areas?

SHRI DHANIK LAL MANDAL: This schedule was promulgated in 1950 and, at the time of promulgation of this schedule, only those villages with more than 55 per cent of tribal population must have been scheduled. Subsequently, some outsiders might have gone into the villages and pushed back the tribals outside the villages, so that the percentage of their population has decreased. Now, in view of the policy that only compact areas with a population consisting of more than 50 per cent of tribals should be scheduled, if, on the ground that the villages have now a population of less than 50 per cent of tribals, we de-schedule these areas, it will be giving an incentive to outsiders and, therefore, the Government of India do not consider it proper to accept this suggestion.

SHRI V. KISHORE CHANDRA S. DEO: In Andhra Pradesh, especially in Srikakulam and Visakhapatnam, there are areas where tribals are still living, though their percentage may be less than 50 per cent. I would like to know whether the tribals living in villages where their population is less than 50 per cent, will get the same facilities as tribals in scheduled areas get from the Central Government and various agencies of the Central Government like the Regional Development agencies etc. I would also like to know whether the Land Transfer Act would apply to tribals in the non-scheduled areas.

SHRI DHANIK LAL MANDAL: As this is co-terminous with scheduled areas only the tribals living in scheduled areas will get the facilities of

such land. But, for tribals living outside the areas also, we are thinking of introducing some scheme.

SHRI P. VENKATASUBBAIAH: There are a large number of villages that will not come practically under scheduled areas but where there is a large tribal population. I would like to know whether a separate Corporation will be constituted for them so that the benefit will go directly to the tribal population in areas where the number is less than in scheduled areas.

SHRI DHANIK LAL MANDAL: As I have already said, in the Sixth Plan we are thinking of taking compact areas comprising 10,000 tribal population into scheduled areas and, where the population is less than 10,000, for them also we will consider some scheme.

श्री छविराम अर्गल : मैं आप के माध्यम से माननीय मंत्री जी से जानना चाहता हूं—अनुसूचित जतियों और अनुसूचित जनजातियों को 1950 में सूचीबद्ध कर दिया गया था, लेकिन कुछ जातियां अभी भी ऐसी हैं जो फाइनेन्शली वीक हैं, जिन को अनुसूचित जातियों की लिस्ट में मिलाया जाना अत्यन्त आवश्यक है । इसी प्रकार से कुछ टी० डी० ब्लाक्स हैं, जो अनुसूचित निर्वाचन क्षेत्र घोषित नहीं हैं, उनका विधान सभाई अनुसूचित निर्वाचन क्षेत्र घोषित किया जाना अत्यन्त आवश्यक है । इसी प्रकार दतिया-सिहोर में धोबी और कुम्हार जातियों को अनुसूचित जातियों में रखा है, लेकिन बाकी मध्य प्रदेश में नहीं हैं—इन को सम्पूर्ण मध्य प्रदेश में अनुसूचित जाति घोषित किया जाय ।

मध्य प्रदेश सरकार ने कुछ जातियों को अनुसूचित जातियों में मिलाने के हेतु आप के पास प्रस्ताव भेजा है, मैं जानना चाहता हूं कि केन्द्रीय शासन ने उस पर क्या कार्यवाही की है ?

श्री धनिक लाल मंडल : महोदय, यह प्रश्न इस प्रश्न से नहीं उठता है, लेकिन फिर भी मैं माननीय सदस्य को जानकारी देना चाहता हूं—जबकि अपने प्रश्न में शेड्यूल्ड कास्टस और शेड्यूल्ड ट्राइब्स आर्डर के अमेण्डमेन्ट तथा उस के इन्टेन्सिव रिवीजन की बात कही है—इस के लिये उपयुक्त समय आने पर हम लोग विचार करेंगे ।

श्री छवि राम अर्गल : वह उपयुक्त समय कब तक आयेगा, क्या पांच सालों में आ जायेगा ।

श्री ओम प्रकाश त्यागी : मैं मंत्री महोदय से जानना चाहता हूं—माननीय मंत्री जी ने अपने उत्तर में स्वीकार किया है कि बाहर के लोग ट्राइबल एरियाज में जा कर बस गये हैं, जिस की वजह से उन को वहां से निकल जाना पड़ा है, और वे लोग माइनारिटी में आ गये हैं और जबकि आप ने ट्राइबल एरियाज के लोगों को संरक्षण दिया है, तो क्या आप इस प्रकार की कोई जांच कमेटी बैठाएंगे कि जिन लोगों ने ट्राइबल एरिया और शड्यूल्ड एरिया के लोगों की जमीन हड़प ली है और उन को भगा दिया है, उन की जमीन वापस दिलाने के लिए बाहर के लोगों से जमीन छीनी जाएगी ?

श्री धनिक लाल मण्डल : उपाध्यक्ष महोदय, इस के लिए जांच कमेटी बैठाने की आवश्यकता नहीं है । इस पर तो बराबर रिव्यू होता रहता है कि जो लैंड एलाइनेशन होता है और नान-ट्राइबल लोगों के पास जमीन चली गई है, तो उस के लिए कानून बने हुए हैं और हम कोशिश कर रहे हैं कि उन का इम्प्लीमेंटेशन हो और जमीन उन लोगों को वापस दे दी जाए । . . . (व्यवधान)

Shortage of Imported Raw Material

*514. SHRI S. S. SOMANI: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government have sought foreign collaboration and import of raw material machinery, etc.,